



## **Central Administrative Tribunal Jammu Bench, Jammu**

**T.A. No.4345/2021  
(CPSW No.91/2010 in SWP No.627/2009)**

Friday, this the 28<sup>th</sup> day of May, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Tarun Shridhar, Member (A)**

Abdul Rashid Wani & Others

... Applicants

(*Nemo* for applicants)

Versus

State of Jammu & Kashmir & others

... Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)

**O R D E R (ORAL)****Mr. Justice L. Narasimha Reddy:**

This T.A. arises out of CPSW No.91/2010 filed before the Hon'ble High Court of Jammu & Kashmir, alleging that the respondents did not implement the directions issued by the Hon'ble High Court in SWP No. 627/2009.

2. The respondents have filed a counter affidavit, stating that the directions issued by the Hon'ble High Court on 10.04.2009 were complied with. The applicant did not file any rejoinder.
  
3. Accordingly, the CPSW is closed.

**( Tarun Shridhar )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**May 28, 2021**  
/sunil/rk/ankit/sd/